Doorstep delivery of petroleum products

454. SHRIA. VIJAYAKUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal for doorstep delivery of petrol, diesel and kerosene in the country;

- (b) if so, the details thereof; and
- (c) the number of companies permitted on demand fuel pump in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The Government of India through gazette notification No. 384(E) dated 29th May 2019 amended Petroleum Rules 2002 for door step delivery of diesel to stationary equipment, heavy machinery/ vehicles etc. Accordingly, Public Sector Oil Marketing Companies and Private Oil Companies have commenced door step delivery of diesel only through some of their respective dealerships. Presently there is no proposal for doorstep delivery of petrol and kerosene.

(c) At present 55 dealerships have the facility of Doorstep delivery.

Privatisation of BPCL and HPCL

455. SHRI K.K. RAGESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is implementing the decision to privatize Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL);

(b) if so, the reasons of privatization therefor and the objectives of privatization thereof;

(c) whether any expert study has been done before considering privatization; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Disinvestment is the subject matter of Department of Investment and